

of the Steel Authority of India Limited and the Visakhapatnam Steel Plant has been under the consideration of Government. Recently, M/s Howe India Private Limited, Consulting Engineers, who had earlier prepared a detailed project report for the Visakhapatnam Port Trust (VPT) and a feasibility study for the Steel Authority of India Limited on import of coal through VPT, have been entrusted with the task of identifying the most suitable port facilities for the imports. While formulating the project proposal the Consulting Engineers would also consider appropriate remedial measures for avoiding hazards of pollution in the course of handling, stacking, and transport of imported coal. Their recommendations are awaited.

#### **Indo-Pak Cooperation in Agricultural Field**

2400. SHRI RAM DHAN :  
SHRI P. NAMGYAL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Union Government propose to enter into an agreement with Pakistan for co-operation in the field of agriculture; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) An Agreement for cooperation in Agriculture between the Government of the Republic of India and the Government of the Islamic Republic of Pakistan has already been entered into in July 1985.

(b) The Agreement envisages cooperation between the two countries through the executing agencies *viz.* the Indian Council of Agricultural Research (ICAR) and the Pakistan Agricultural Research Council (PARC) in the fields of exchange of germ-plasm and breeding materials, exchange of scientific literature information and methodologies; exchange of scientists and technologists and their participation in Seminars/Symposia; grant of fellowship to scientists and students for study and research in the

respective institutions of the two countries; import and export of scientific equipment as available and required in the programme of common interest.

As provided in the Agreement, the first Workplan is being developed jointly giving specifically the activities to be carried out under this Cooperative programme during next couple of years.

#### **Implementation of Rural Development Programmes in Madhya Pradesh**

2401. SHRI DHARAM PAL SINGH MALIK :  
SHRI SUBHASH YADAV :

Will the Minister of AGRICULTURE be pleased to state :

(a) the details of rural development programmes sponsored by Union Government which are being implemented in Madhya Pradesh at present; and

(b) the amount allotted for implementation during 1986-87 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMANAND YADAV) : (a) The major centrally sponsored rural development programmes being implemented in Madhya Pradesh are : Integrated Rural Development Programme (IRDP); National Rural Employment Programme (NREP); Rural Landless Employment Guarantee Programme (RLEGP); Drought Prone Areas Programme (DPAP). While RLEGP is fully funded by the Government of India, other programmes are being implemented on 50.50 sharing basis between the Centre and the State. IRDP, NREP and RLEGP are being implemented in all the blocks of the State while DPAP is being implemented in 49 blocks of 6 districts of Betul, Shahdol, Khargone, Dhar, Jabua and Sidhi.

(b) Following is the allocation of funds for these programmes during 1986-87 :

Programme	Central allocation (Rs. lakhs)
1	2
IRDP	2536.50
NREP	1907.00*

1	2
RLEGP	4114.00
DPAP	735.00

\*In addition a quantity of 61480 MTs of foodgrains valued at Rs. 1168.12 lakhs have been released for the first two quarters of the current year.

#### Subletting of Government Accommodation

2402. SHRI H.M. PATEL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government action against officials and other employees for sub-letting of allotted houses without permission has resulted in any check on the misuse of Government accommodation;

(b) if so, the results thereof and the number of officials and employees so far prosecuted on this account; and

(c) whether any disciplinary action has been taken against the concerned officials and employees ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) and (c). From January, 1985 to June, 1986, allotment of 1013 quarters has been cancelled on grounds of proved sub-letting. Departments of the concerned defaulting employees are also informed of the position for taking suitable action in accordance with O.M. No. 11013/14/85-Estt (A) dated 6-3-86 issued by the Ministry of Personnel, Public Grievances and Pension (Deptt. of Personnel and Training).

#### Child Labour in Carpet and Fireworks Industries

2403. SHRIMATI KISHORI SINHA : Will the Minister of LABOUR be pleased to state :

(a) whether the programme for rehabilitation of child labour in the carpet,

fireworks and match making industries has been shelved;

(b) whether the trade unions in India or abroad have objected to this scheme on the plea that it legalises child labour; and

(c) whether trade unions abroad have threatened to boycott Indian carpets if child labour is continued to be used in making of these carpets, which are mostly exported ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) No, Sir. The pilot project to benefit children working in the match industry in Sivakasi, Tamil Nadu has already been launched. A similar project for the children working in the carpet weaving industry in Uttar Pradesh is being finalised.

(b) and (c). No such protest has come to the notice of the Central Government.

#### [Translation]

#### Harmful Effect of Sewage Water for Cultivation

2404. SHRI BALWANT SINGH RAMOOWALIA :  
SHRI SHANTI DHARIWAL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government attention has been drawn to the views expressed by a senior Scientist of Central Soil Salinity Research Institute, Karnal, that sewage water (which include excreta) is harmful for the cultivation of vegetables;

(b) if so, whether Government have made any effort to carry out further research in regard thereto;

(c) if so, the details thereof;

(d) whether Government propose to advise the farmers not to use this water for the cultivation of vegetables; and

(e) if not, the reasons therefor ?